

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 56 OF 2018 &**  
**IA NO. 640 OF 2018**

**Dated: 18<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**TANGEDCO**

**.... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Deep Rao for R-2  
Ms. Jyotsna Khatri  
Mr. Lakshya Bagdwal for R-18

**ORDER**

Learned counsel, Mr. S. Vallinayagam, appearing for the Appellant prays for two weeks time to file rejoinder in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Post this matter under caption "**Pleadings Incomplete**" on **10.10.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

*vt/pk*

**(Justice N. K. Patil)**  
**Judicial Member**